

Open Court.

Central Administrative Tribunal,  
Allahabad, Bench, Allahabad.

Dated: Allahabad, This the 06th Day of November, 2000.

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Mr. S. Dayal, A.M.

Original Application No. 1689 of 1992.

M.D. Pandey, aged about 38 years,  
son of Sri R.S. Pandey,  
resident of 565/448,  
Puran Nagar,  
Alamgagh,  
Lucknow.

... Applicant.

Counsel for the Applicant: Sri T.S. Pandey, Adv.

Versus

1. Union of India through Chief Secretary,  
Central Government, New Delhi.
2. General Manager, North Eastern Railway,  
Gorakhpur.
3. Divisional Railway Manager, North Eastern  
Railway, Lucknow.
4. Senior Divisional Personnel Officer,  
North-Eastern Railway, Lucknow.

... Respondents.

Counsel for the Respondents: Sri A.V. Srivastava, Adv.

Order ( Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

We have heard Sri T.S. Pandey for the applicant  
and Sri A.V. Srivastava for the respondents.

2. This application has been filed challenging  
the seniority list dated 23.5.90. We have perused  
the letter annexed with the seniority list which clearly  
states that if any employee has objection against



the seniority list, he may file objection. It is also stated that applicant filed objection on 23.10.92 of which has been filed as Annexure-2. It is stated that no decision has been yet given on this application. In the circumstances as the list is provisional it will not be proper to adjudicate the same. The ends of justice shall be served appropriately if respondents are directed to consider and decide the objection of the applicant against the seniority list.

3. The application is accordingly disposed of finally with the direction to respondent No.3 to consider and decide the objection of the applicant against the seniority list by a reasoned order (if already not decided) within a period of three months from the day a copy of this order is filed. To avoid delay it shall be open to the applicant to file a fresh copy of the representation along with a copy of this order.

No order as to costs.

  
Member (A.)

  
Vice Chairman

Exfees.